

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2761
ANSWERED ON:12.12.2005
CONTRIBUTION OF EMPLOYEES IN EPF SCHEME
Sugavanam Shri E.G.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the percentage of monthly contribution by the employees of organized sector in the Employees Provident Fund (EPF) Scheme;
- (b) whether the Government proposes to raise the monthly contribution and eligibility age for receiving pension for EPF scheme;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to safeguard the interests of the workers in the organized sector?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): Presently, the rate of contribution payable by the employers as well as the employees to the Employees' Provident Fund is 12% of basic wages, Dearness Allowance and retaining allowances (if any) except in case of certain categories of establishments. Further, according to the provisions of para 3 of the Employees' Pension Scheme, 1995, Pension Fund contribution @ 8.33% of Employee's pay is payable from and out of the employer's share of Provident Fund contribution in each month by the employer within 15 days of close of every month.

(b) & (c): Currently there is no proposal for raising the rate of monthly contribution either under the Employees' Pension Scheme, 1995 or the Employees' Provident Fund Scheme, 1952.

(d): The Employees' Provident Fund benefits are being extended to the employees of covered establishments, in accordance with the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 and the schemes framed thereunder.